

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.217- CP 40 of 2020  
WITH  
ITEM No.218- Co.A/2(AHM)2022  
ITEM No.219- Co.A/15(AHM)  
2022 in  
**CP 40 of 2020**

**Proceedings under Section 241-242 & 244 of Co. Act, 2013**

**IN THE MATTER OF:**

Minaxi Madhookar Kothary

.....Applicant

V/s

Muscat Polymers Pvt Ltd & Ors

.....Respondent

**Order delivered on: 06/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Monaal J Davawala, Adv. in  
Co.A/2(AHM)2022 & Co.A/15(AHM)2022

For the Respondent

: Mr. Ravi Pahwa, Adv. for R- 1,3,4,5  
Mr.Shrijit Pillai, Adv. for R-2  
Mr. Tirth Nayak, Adv. in Co.A/15(AHM)2022 for R-2

**ORDER**

**CP 40 of 2020, Co.A/2(AHM)2022 & Co.A/15(AHM)2022**

Ld. Counsel for the applicant seeks adjournment on the ground that arguing Sr. Counsel is not available today. Ld. Counsels for both sides are directed to file written submissions within one-week.

List for further consideration on 11.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**